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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1964/2000  
MA 2341/2000

New Delhi, this the 6th day of February, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Hemendra Nath Sharma  
S/o Late Shri Sunder Lal Sharma  
Hindi Officer  
External Services Division  
All India Radio, P.T.I.Building  
Parliament Street, New Delhi.

R/o Quarter No. I/121, Sarojini Nagar  
New Delhi.

...Applicant

(By Advocate Shri D.N.Sharma)

V E R S U S

UNION OF INDIA : THROUGH

1. The Secretary to the Govt. of India  
Ministry of Information & Broadcasting  
Prasar Bharti Board, Shastri Bhawan  
New Delhi.
2. The Director General  
All India Radio/Broadcasting Corporation  
of India, Akashvani Bhawan, Parliament Street.  
New Delhi.
3. The Station Director  
All India Radio/Broadcasting Corporation  
of India, Agartala (Tripura).
4. The Director  
External Services Division, All India Radio  
Broadcasting Corporation of India, PTI Bldg.  
New Delhi.

...Respondents

(By Advocate Mrs. P.K.Gupta)

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi,

Heard both learned counsel Shri D N Sharma for  
the applicant and Smt. P K Gupta for the respondents.

2. The plea made in this OA is that his  
transfer TA claim for his journey from Delhi to  
Agartala where he was posted to and his son's LTC  
claim had not been settled at all, inspite of his

moving DG, Akharvani, who passed orders directly their early processing and sanction. On the other hand, on behalf of the respondents it is stated by Smt. Pratima Gupta, learned counsel that as far as the LTC claim was concerned certain details were still with the applicant and as far as the transfer claim was concerned certain manipulation in rates and details are suspected.

3. After hearing the rival counsel and perusing the records, I feel that it would meet the ends of justice, if the respondents are directed to dispose of the claims within a specified time frame. I order accordingly. The respondents shall examine and dispose of both the transfer TA claim of the applicant and LTC claim relating to his son in accordance with law and instructions on the subject within two months from the date of receipt of the copy of this order. The applicant shall also fully co-operate with the respondents in performing the task assigned to him as above. O.A. is accordingly disposed of. No costs.

(GOVINDAN S. TAMPI)  
MEMBER (A)

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